

In the National Company Law Tribunal, Jaipur

Item No. 205

CP No. (IB)-223/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Anand Bhaiya Prop. Bhuvan Technique .....Applicant/Petitioners

VS.

Bishnoi Brothers Hotels & Resorts Pvt. Ltd. .... Respondent

Order delivered on 26.09.2019

Coram: DR. POONDLA BHASKARA MOHAN, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Harshal Tholia, Adv.

For Respondent(s) : Rishabh Khandelwal, Adv.

ORDER

Learned counsel for the applicant is present. Sh. Rishabh Khandelwal, learned counsel appearing for the Corporate Debtor offers to file Vakalatnama and also to file his reply within two weeks from today. Two weeks time is granted.

Post the matter on 17.10.2019.

Sd—

(RAGHU NAYYAR)  
TECHNICAL MEMBER

Sd—

(DR. POONDLA BHASKARA MOHAN)  
JUDICIAL MEMBER